

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar General)

NOTIFICATION

No. 643 of 2025/RG/LS

Dated 25.02.2025

In addition to the existing panel of Lawyers for Hon'ble High Court of Jammu & Kashmir and Ladakh at Jammu, **Shri Rohit Kapoor, Advocate**, has been inducted into the panel of advocates for conducting the cases for and against the High Court/Subordinate Courts before Hon'ble High Court at Jammu.

The above said panel lawyer shall be governed by the terms and conditions/fee structure as laid down in High Court Notification No. 437 of 2022/RG dated 21.04.2022.

The empanelled lawyer shall ensure to secure the interest of the High Court by pursuing the cases vigorously and he shall, keep the Registrar General informed about the Court proceedings.

By Order

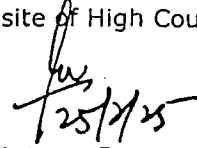

(Shanzad Azeem)
Registrar General

No. 9944-51 /RG/LS

Dated 25.02.2025

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Judicial, High Court of J&K and Ladakh, Jammu.
4. Director Finance, High Court of J&K and Ladakh, Main Wing, Jammu.
- 5-6. Chief Librarian, High Court of and Ladakh, Jammu/ Srinagar.
7. Shri Rohit Kapoor, Advocate, High Court of J&K and Ladakh, Jammu for information and necessary action.
8. I/C NIC, Jammu for uploading the same on the official Website of High Court.


Registrar General